

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-477(PB)/2017**

**IN THE MATTER OF:**

**AU Small Finance Bank Ltd.**

.... **APPLICANT / PETITIONER**

**v.**

**Prabhu Shanti Real Estate Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.03.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s) Mr. H.L. Tiku, Senior Advocate with  
Mr. Mrityunjay Kumar, Advocate**

**For the Respondent(s) Mr. Ashish Makhija and Mr. Anurag Bhatt, Advs.**

**ORDER**

Learned Counsel for the respondent states that some objections have been raised by the registry in the additional affidavit filed, which shall be removed today itself.

List for arguments on 15<sup>th</sup> March, 2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**